

Serial No. of Order	Date of Order	Order with Signature
3	22.9.93	<p>Call on 5-10-93 for admission and hearing. Complaint if any, shall be filed in the meantime.</p> <p style="text-align: right;">Km Vice-Chairman D. M. S. (P)</p>
4	5.10.93	<p>It is stated in the counter that the petitioner Shri B.N.Sahoo working as a teacher and hence his services have been dispensed with under Rule-6. In addition to this it is stated that the petitioner does not belong to the post village. We would call upon the petitioner to file an affidavit by 15.10.1993 as to whether he was and is serving as a teacher in addition to discharging of duties as E.D.B.P.M. Vedavyas Sub-Post Office and this matter may come up on 18.10.1993. Shri Shankar Prasad Bas, Superintendent of Post Offices need not appear on the said date. The relevant file be retained with Mr. Ashok Mishra, learned Standing Counsel.</p> <p style="text-align: right;">Km VICE-CHAIRMAN D. M. S. (P)</p>
5.	18.10.93	<p>We have heard learned counsel for both sides. Hearing is concluded. Judgment is dictated and pronounced in open court vide separate sheets attached to record. Thus, the application is accordingly disposed. of No costs.</p> <p style="text-align: right;">Km Vice-Chairman Member (Admn.)</p>